

Bill No-11



सत्यमेव जयते

राज निवास
दिल्ली-११००५
RAJ NIWAS
DELHI-110056

Subject: The Delhi (Right of Citizen to Time Bound Delivery of Services) Amendment Bill, 2015 (Bill No.11 of 2015).

Enclosed is a Message of the Lt. Governor to the Speaker of the Legislative Assembly conveying the direction of the President of India on The Delhi (Right of Citizen to Time Bound Delivery of Services) Amendment Bill, 2015 (Bill No.11 of 2015), returning the Bill to the Legislative Assembly for reconsideration and amendment of the Bill.

Two authenticated copies (in original) of 'The Delhi (Right to Citizen to Time Bound Delivery of Services) Amendment Bill, 2015 (Bill No.11 of 2015)' are also returned herewith.

Receipt of this letter, Lt. Governor's Message and authenticated copies may please be acknowledged.

Encl.: As above

Upr G
(Vijay Kumar)
Secretary to Lt. Governor

Secretary, Legislative Assembly
U.O. No. 25(3)/2016-RN/100/ A-747

Date- 30/01/17

S. Prasad
30/01/2017

Honorable Speaker R. T.
30/01/2017

SLA/1825
30-01-2017
at 5:05 pm.

उपराज्यपाल
दिल्ली
LEUTENANT GOVERNOR
DELHI



राज निवास
दिल्ली-११००५४
RAJ NIWAS
DELHI-110054

MESSAGE

The President of India has considered the Delhi (Right of Citizen to Time Bound Delivery of Services) Amendment Bill, 2015 (Bill No.11 of 2015) and directed that the Bill be returned to the Legislative Assembly of the National Capital Territory of Delhi requesting to reconsider and amend the Bill, by omitting sub-clause C of clause 3 of the said Bill.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of National Capital Territory of Delhi under proviso to section 25 read with first proviso to section 24 of the Government of National Capital Territory of Delhi Act, 1991 and Rule 157 of the Rules of Procedure and Conduct of Business in the Legislative Assembly of National Capital Territory of Delhi, 1997.

Speaker,
Legislative Assembly of the
National Capital Territory of Delhi.


(Anil Baijal)
Lt. Governor

30.01.2017.